

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:902

ANSWERED ON:19.03.2012

EUNUCH DATA

Kashyap Shri Virender;Thakur Shri Anurag Singh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether eunuchs have not been provided basic facilities and thereby they are facing difficulties in getting identity cards, mobile numbers, opening bank accounts, getting Voter IDs and the situation is such an worst that there is no place provided for eunuchs in Adhar Card where it has place for Male and Female;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to make proper arrangement for providing them facilities like common citizens and ensure them a respectable space in the society?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) to (c) Election Commission of India has issued direction under the provisions of Rule 4 of the registration of Electors Rules, 1960 that in the Forms (Forms 6, 7 & 8) relating to enrolment in the electoral roll, eunuchs/transsexual may include their sex as 'others' where they do not want to be described as male or female. All persons, including 'others' enrolled in the electoral rolls are entitled to get an Electors Photo Identity Card (EPIC).

Unique Identification Authority of India is also sensitive to the issue and has provided such provision while enrolment.